

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

(IB)- 355 (ND)/2017

IN THE MATTER OF:

Mr. Ajay Kumar Gupta

... **PETITIONER**

Vs.

M/s. IREO Fiveriver (P) Ltd

... **RESPONDENT**

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 15.9.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

**For the Petitioner/Applicant : Mr. Sachin Jain, Advocate
Ms. Isha Aggarwal, Advocate**

For the Respondents : -

ORDER

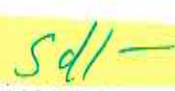
Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner is directed to file an affidavit of service in relation to the Postal receipts annexed at page No.4 of the set of documents along with Tracking report.

Further, Ld. Counsel for the petitioner is also directed to send another notice of application to the Corporate Debtor intimating about the next date of hearing which is fixed on 10.10.2017 at its registered office.

List on 10.10.2017

Dasti process is allowed.

Surjit
15.9.2017


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**